

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

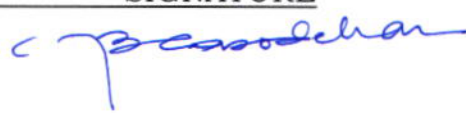
C.P No. 367/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.10.2017

NAME OF THE PARTIES: Suvarana Sanjivani Suagarcane Transport Pvt. Ltd.
V/s
Registrar Of Companies, Pune

SECTION OF THE COMPANIES ACT: 252(1) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	M B Kasodekar	PRACTISING COMPANY SECRETARY for Petitioner	

ORDER

CP 367/252(1)/NCLT/MB/MAH/2017

The Petitioner having sought for withdrawal of the Company Petition with liberty to file afresh, this Petition is hereby dismissed with liberty to proceed in accordance with law.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)